

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5986**

TO BE ANSWERED ON THE 11th APRIL, 2017 / CHAITRA 21, 1939 (SAKA)

UNAUTHORISED OCCUPATION

5986. SHRI ASHWINI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has chalked out any plan to clear the unauthorised occupation of footpaths in the Chandni Chowk area of Delhi and if so, the details thereof; and

(b) the steps taken for upkeep and beautification of the area and for restoration to its original shape?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The Govt. of NCT of Delhi has informed that the removal of un-authorized occupation of footpaths in the Chandni Chowk area pertains to the North Delhi Municipal Corporation (DMC) and the Delhi Police. The North DMC has informed that the General Branch, City Zone takes action against the un-authorized encroachment/hawkers from time to time in entire city zone area under monthly encroachment removal programme with the help of Delhi Police. North DMC has conducted 45 raids, seized 2413 items and recovered an amount of Rs.6,08,325/- during the period 1.4.2016 to 13.02.2017.

Delhi Police has informed that regular action is initiated against the un-authorized occupants under the provision of IPC and the Delhi Police Act.

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(b): The Govt. of NCT of Delhi has informed that the Shahjanabad Redevelopment Corporation (SRDC) in coordination with other agencies is working on a proposal for pedestrianisation of the Chandni Chowk Road. The progress of this project is also being monitored by Hon'ble High Court of Delhi in Writ Petition (Civil) No.4572/2007 titled as "Manushi Sangthan Vs. Govt. of NCT of Delhi & Ors.
